

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1701
ANSWERED ON MONDAY, JULY 31, 2023/ SRAVANA 9, 1945 (SAKA)**

**AMOUNT SPENT UNDER CSR MANDATED FOR STs
QUESTION**

**1701. SHRIMATI RAKSHA NIKHIL KHADSE:
SHRI MANOJ KOTAK:**

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has maintained separate details of the amount spent under Corporate Social Responsibility (CSR) for the Scheduled Tribes (STs) till date;**
- (b) if so, the details thereof, State-wise especially for Maharashtra;**
- (c) whether the Government proposes to earmark some CSR amount to be spent for tribal area development; and**
- (d) if so, the details thereof?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

- (a) : No, Sir.**
- (b) : Does not arise. However, all data related to CSR filed by companies in the MCA21 registry, including company-wise, state-wise, district-wise and sector-wise are available in public domain at www.csr.gov.in.**
- (c) & (d): Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR Committee. The CSR mandated companies can undertake any of the activities mentioned in Schedule VII subject to fulfillment of provisions as contained in the Act and Companies (CSR Policy) Rules, 2014. The Government does not issue any specific direction to the companies to spend in any particular geographical area or activity.**
